

REGISTRAR COURT. 2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 9087-9089/2014

M/S PARMARTH IRON PVT.LTD.

Appellant(s)

VERSUS

STATE OF U.P.& ORS  
(with office report)

Respondent(s)

WITH

C.A. No. 10696/2014

Date : 15/07/2016 These appeals were called on for hearing today.

For Appellant(s) Mr. Gaurav Agarwal,Adv.  
Mr. Abhishek Sharma,Adv.  
  
Mr. Rohit Sthalekar,Adv.  
Ms. Rashmi Singh,Adv.

For Respondent(s) Mr. Rakesh Uttamchandra Upadhyay,Adv.  
  
Mr. Upendra Mishra,Adv.  
Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

C.A. Nos. 9087-9089/2014

Parties shall file the statement of case within the statutory period. After expiry of period of filing the statement of case, the matter shall be processed for listing before the Hon'ble Court, as per rules.

C.A. No. 10696/2014

Service of notice is complete on all the respondents but no one has entered appearance on their behalf.

The learned counsel for the parties have failed to file the statement of case within the period stipulated under the rules. Viewed thus, the matter shall be processed for listing before the Hon'ble Court under the rules.

(M V RAMESH)  
Registrar

MG